(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1
CAMP: NAGPUR

OA Nos. 45/93; 46/93; 50/93 & OA No.67/93.

1. Namdeo Kacharu Vaidh

2. Satyawan Namdeo Vaidh
residents of Parsodi,
Post Jawahar Nagar;
Dist. Bhandara ..Applicants in OA 45/93

1. Pusaram Gawatu Wadibhasme

2. Gowardhan Pusaram Wadibhasme
both adult residents of Niharwani
Talq. Mouda, Dist. Nagpur .. Applicants in OA 46/93

1. Ganpat Motiram Vairagade

2. Dnyaneshwar Ganpat Vairagade
r/o Parsodi; Post Jawahar Nagar
Dist. Bhandara ..Applicants in OA 50/93

1. Hariram Shyamrao Pawar

2. Raji Hariram Pawar
r/p. Near Petrol Pump
Jawahar Nagar
Dist. Bhandara ..Applicants in OA 67/93

V/s.

1. Union of India through
the Chairman
Ordnance Factories Board
11-A Aukland Road
Calcutta & Another ..Respondents in all the above four OAs.

Coram: Hon.Shri Justice M.S.Deshpande, V.C.

ORAL JUDGMENT: DATE: 23.7.93
(Per: M.S.Deshpande, Vice Chairman)

Heard Mr. Mohan Sudame, learned counsel for the applicant and Ms. Thompson for Mr. Ramesh Darda, counsel for the respondents.

It is apparent that by the earlier order passed on 18.9.92 in OA no. 499/92, the General Manager was directed to pass speaking order and consequently he passed the order dated 28.10.1992 which is being impugned here.

The submission of Shri Sudame is that there are others in whose case exception was taken. But it does not appear that such a stand was taken in the earlier applications. If such a stand has not been taken earlier and the General Manager is not appraised and it is sought to be urged now, the order would not be bad.

In the result we see no merit in all the four applications and accordingly they are dismissed.

(M.S.Deshpande)
Vice Chairman